

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 102  
420/252/ND/2020**

**IN THE MATTER OF:**

**Satya Land and Housing Development Pvt. Ltd.**

**...APPELLANT**

**Vs.**

**ROC**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 11.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Appellant**

**:Mr. Mohit Gulati, CS**

**For the ROC**

**:**

**For the Income Tax Department**

**:Ms. Naincy Jain, Adv with Mr.  
Zoheb Hossain, Sr. Standing  
Counsel and Mr. Parth Semwal,  
Jr. Standing Counsel.**

**ORDER**

Heard the submissions made by the Authorized Representative for the appellant. No one has appeared on behalf of the AROC. Proxy counsel for the Income Tax Department is present and prayed for 2 weeks' time. 2 week's time has been granted. Post the matter to 14th December, 2020.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**